

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 107/GT/2015

Subject : Approval of tariff of Koldam Hydro Electric Power Project (4x200 MW) for the period from COD of Unit-I and Unit-II to 31.3.2019.

Petitioner : NTPC Limited

Respondents : Uttar Pradesh Power Corporation Limited (and 12 others)

Date of hearing : 15.11.2016

Coram : Shri Gireesh B. Pradhan, Chairperson
Shri A.K. Singhal, Member
Shri A.S. Bakshi, Member
Dr. M.K. Iyer, Member

Parties present : Shri Ajay Dua, NTPC
Shri K. K. Narang, NTPC
Shri Sidhartha Shankar, NTPC
Ms. VibhuKaushal, NTPC
Shri Shankar Saran, NTPC
Shri Rajeev Chaudhary, NTPC
Shri V.K.Jain, NTPC
Shri R.B.Sharma, Advocate, BRPL
Shri S. K. Agarwal, Advocate, Rajasthan Discoms
Shri A.P. Sinha, Advocate, Rajasthan Discoms

Record of Proceedings

At the outset, the representative of the petitioner submitted that an affidavit has been filed for deletion of the respondent BRPL from the array of parties pursuant to the reallocation of the share of power of the Delhi Discoms made by the Government of India on 10.2.2016. He accordingly prayed that the affidavit and the amended memo of the parties filed by the petitioner may be allowed and taken on record.

2. The learned counsel for the respondent BRPL submitted that the petitioner should have sought the permission of the Commission before deletion of the respondent and the amendment of the cause title in the petition. He, however, prayed that the reply filed by the respondent BRPL in the matter may be considered while determining the tariff of the generating station.

3. The Commission, after hearing the parties, directed that the affidavit filed by the petitioner, NTPC be taken on record.

4. The matter shall be listed for hearing on **22.12.2016**. Parties shall ensure the completion of the pleadings prior to the date of hearing. No adjournment/ extension of time shall be granted for any reason.

By order of the Commission

Sd/-
(T. Rout)
Chief (Law)



